

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO(s). 7753 OF 2009
GHAZIABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

BRIJISH DIXIT

Respondent(s)

O R D E R

No one appears for the appellant-Authority. Even on the previous date of hearing no one had appeared on its behalf.

The appeal is therefore dismissed for non-prosecution.

.....CJI.

(T.S. THAKUR)

.....J.

(A.M. KHANWILKAR)

NEW DELHI

DATED 15 th

SEPTEMBER, 2016.

ITEM NO.101

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s). 7753/2009

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

BRIJISH DIXIT

Respondent(s)

(with office report)

Date : 15/09/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s) Mr. T. Mahipal, Adv. (Not Present)

For Respondent(s)

The Court made the following

O R D E R

No one appears for the appellant-Authority. Even on the previous date of hearing no one had appeared on its behalf.

The appeal is therefore dismissed for non-prosecution.

(MAHABIR SINGH)

(VEENA KHERA)

COURT MASTER

COURT MASTER

(Signed order is placed on the file)